



(By Shri N. Amaresh, Senior Panel Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. The matter relates to a former casual labourer seeking the past service as an unregulated and unregularized employee also into consideration while granting him pension. The 1993 scheme as well as other connected matrix including the orders of the Hon'ble Apex Court makes it very clear that only regular service can be counted as past service for granting benefit. Therefore, there is no merit in the OA.

2. The OA is dismissed. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

**Annexures referred to by the applicant in OA No. 170/00578/2018**

Annexure-A1: Copy of the appointment order dated 26.04.1982

Annexure-A2: Copy of the service certificate dated 02.06.2014

Annexure-A3: Copy of the extract of Chapter 65, Casual labour and substitutes

Annexure-A4: Copy of the fixation of pension of the applicant

Annexure-A5: Copy of the representation dated 16.10.2017

Annexure-A6: Copy of the order of Central Administrative Tribunal, Bangalore Bench in OA No. 1287/2015 dated 28.03.2017

**Annexures with reply statement**

Annexure-R1: Copy of the Office Order dated 15.09.217

Annexure-R2: Copy of the letter dated 30.05.2018

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